

Central Administrative Tribunal  
Ernakulam Bench

...

Date of decision: 9.2.1990

Present

Hon'ble Shri NV Krishnan, Administrative Member

And

Hon'ble Shri AV Haridasan, Judicial Member

OA 109/89

S. Gee Varghese

: Applicant

Vs

1. Union of India, rep. by the Director General, Department of Telecommunications, New Delhi.
2. Telecom District Engineer, Quilon.
3. The Divisional Engineer, Telegraphs, Quilon.

: Respondents

Mr. K Ramakumar

: Counsel for applicant

Mr. PV Madhavan Nambiar, SCGSC : Counsel for respondents

O R D E R

(Shri NV Krishnan, Administrative Member)

On the last occasion, it was noticed that the applicant had some original documents but they were not presentable, being mutilated. Even as of today, it has not been possible for the applicant to present us all the documents in his possession for our perusal for the above reason.

2. Therefore, the counsel mutually agree that, in the interest of justice the applicant may be given an ~~oppor~~ opportunity to personally present an application/repre-

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sentation to Respondent-2 along with all the original documents that he has in his possession, in whatever shape or condition they may be, within a period of three weeks and that the respondent-2 may, thereafter, dispose of that representation within a period of 2 months.

3. Accordingly, we issue the aforesaid directions and close the application without prejudice to the right of the applicant to agitate the matter again, if so advised.

  
(AV Haridasan)

Judicial Member

9.2.90

  
(NV Krishnan)

Administrative Member

9.2.90